

(d) whether any inquiry has since been made in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAJA RAMANNA): (a) Yes, Sir.

(b) The accident was caused due to a mid air collision of two aircraft.

(c) There was no loss of life. Standing crops worth about Rs. 5000/- were damaged.

(d) Yes. Sir.

(e) The aircraft, which were engaged in a training exercise, collided during manoeuvring. The pilots ejected safely. No one was found blameworthy in the Inquiry.

Space-Based Missile System

4119. SHRI Y.S. RAJA SEKHAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether there is a programme for developing space-based missile system; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

Interim Reliefs to Unionised Employees of Public Sector Enterprises

4120. SHRI CHHAVIRAM ARGAL: Will the PRIME MINISTER be pleased to state:

(a) whether the management of public

sector Employees on IDA pattern were authorised in September, 1987 to sanction interim relief to unionised employees w.e.f. 1.1.86, if so, the details thereof;

(b) whether interim relief has been paid to these workers, if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which interim relief is likely to be given to them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (d). The management of public sector enterprises on IDA pattern were authorised in September, 1987 to sanction interim relief effective from 1.1.86. This was, however, restricted to those enterprises where existing wage agreements had already expired by 13.7.87. The interim relief is on the slab basis as given below:

<i>Basic Pay Range</i>	<i>Interim Relief (in Rupees)</i>
Upto Rs. 700	100
Rs. 701— 1000	120
Rs. 1001—1100	180
Rs. 1101—1200	240
Rs. 1201—1300	360
Rs. 1301 —2200	420

Interim relief has been paid by the public sector enterprises as per the agreements entered into with their employees as part of the wage settlements.